Division. There is no link between the transfer of Shri Gogia and retention of Shri Ram Saran Dass on Delhi Division.

(c) Does not arise.

## Violation of Company Registration Certificate rules

1762. SHRIMATI RAJINDER KAUR: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the number of items mentioned initially m the Registration Certificate application of M/s Dumex which was later transferred to M/g Pfizer, who are now manufacturing 47 items and the reasons for allowing them to manufacture so many items;
- (b) the value of the canalised raw materials released to M/s Pfizer during the last three years for the manufacture of items covered under the Registration Certificates;
- (c) whether any cases of over-invoicing/under-invoicing indulged in by M/s Pfizer have come to Government's notice; if so, what action has been taken for the violation of the provisions of FERA and for the import of raw materials in an unauthorised manner; and
- (d) whether Government propose to black-list this firm; if not, what are the reasons therefor?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA) (a) Under Section 10 of the Industries D & R Act, 1951 which came into force on the 8th May, 1952, every existing undertaking had to register itself within a prescribed time. A certificate of registration as prescribed under the Rules was issued to such drug firms for manufacture of "Drugs & Pharmaceuticals." Since the names of the individual items were not ordinarily specified in Registration Certificates it is not possible to furnish the requisite information. However, this aspect would be

looked into at the time of grant of consolidated Licences.

- (b) Since DGTD units are not released canalised bulk drugs linked with their requirements in respect of individual drug formulations, there is no data available about the value of release of canalised bulk drug to this comapny for the last three years for the manufacture of items claimed to be covered under the authority of Registration Certificate.
- (c) and (d) No instance of over-invoicing [under-invoicing or violation of the provisions of FERA, 1973 has come to the notice of Government. However, if any specific instances are brought to the notice of the Government, they would be looked into. The question of black-listing M|s Pfzer would, however, arise only if any irregularities on the part of this company under ITC policy etc. are proved.

## Manufacture of Oxytetracycline by M/s. Pfizer

1763. SHRI JAGJIT SINGH ANAND: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether M/s. Pfizer are producing Oxytetracycline; if so, what was their licensed capacity and actual production during 1972 and 1977;
- (b) whether M/s. Pfizer are procuring Oxytetracycline produced by the IDPL and are also supplying any portion of their production to non-associated formulators; and
- (c) what was the quantity and value of Oxytetracycline produced by the IDPL during the last three years and what was the production value of formulations manufactured therefrom, yearwise?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA) (a) Yes, Sir. M|s Pfizer are licensed to